

Central Administrative Tribunal  
Principal Bench: New Delhi

C.P. No. 489/2000 In  
M.A. No. 3171/2000  
M.A. No. 222/2001  
O.A. No. 1268/96

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New Delhi this the 5th day of February, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

1. Shri Vijay Kumar,  
S/o Shri B.R. Patyal,  
R/o C-4/87, Indian Airlines Colony,  
Vasant Vihar, New Delhi.
2. Shri R.K. Dua,  
S/o Shri K.K. Dua,  
R/o D-245, Vivek Vihar, Delhi.
3. Shri A.K. Sachdeva,  
S/o Shri B.K. Sachdeva,  
R/o G(P)-101, Pritampura, Delhi.

-Petitioners

(None present)

Versus

Shri K.M. Paul, Chief  
Engineer, Civil Construction  
Wing, Dte. General of All India Radio,  
P.T.I. Building,  
2nd Floor, Parliament Street  
New Delhi-1.

-Respondent

(None Present)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

MA-222/2001 has been filed by Shri T.C. Aggarwal, learned counsel of the applicant stating that the respondents have since complied with the directions contained in order dated 6.1.99 in OA-1268/96 by issuing order No. 33022/30/99-CW.I dated 3.1.2001 (Annexure-A) and has sought permission for withdrawal of C.P. 489/2000. Contempt Petition having become infructuous. Permission is given to withdraw the same.

2. The C.P. is dismissed as withdrawn. Notice issued against the respondent is discharged. No costs.

S. Raju

(Shanker Raju)  
M(J)

V.K. Majotra

(V.K. Majotra)  
M(A)

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